ITEM NO.24 COURT NO.12 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 36731/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in WRIT-A No. 30491/2014 passed by the High Court of Judicature at Allahabad]

HITESH KUMAR GOYAL Petitioner(s)

VERSUS

LIFE INSURANCE CORPORATION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and I.R., IA No. 70822/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 70808/2025 - EXEMPTION FROM FILING O.T.)

Date : 17-03-2026 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :
Mr. Nilanjan Sen, Adv.
Mr. Sumeir Ahuja, Adv.
Mr. Deepak Samota, Adv.
Mr. Kamal Joshi, Adv.
Mr. Shubham Bhalla, AOR

For Respondent(s) :
Mr. Gautam Narayan, Sr. Adv. (N/P)
Ms. Asmita Singh, AOR
Ms. Asmita Singh, Adv.
Ms. Ankita Makan, Adv.

Mr. Anjani Kumar Mishra, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Delay in the filing of spare copies is condoned.

Registry shall issue notice to respondent No. 4.

Counter affidavit filed by respondent Nos. 1 to 3 is taken on record.

Signature Not Verified
Digitally signed by Deepak Gugnani
Date: 2026.03.18 18:29:09 IST
Reason:

Learned counsel for the petitioner seeks some time to file a rejoinder thereto.

Needful in that regard shall be done by the next date of hearing.

Re-list on 21.04.2026. The matter shall retain its position in the list on the next date.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)